

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:445

ANSWERED ON:20.02.2009

APPOINTMENT OF JUDGES

Chowdhury Shri Adhir Ranjan;Maadam Shri Vikrambhai Arjanbhai;Owaisi Shri Asaduddin;Thomas Shri P.C.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) The sanctioned strength of Judges in the Supreme Court and various High Courts at present in the country.Court-wise;
- (b) The number of male and female Judges in Supreme Court and High Courts at present alongwith the number out of them belonging to Scheduled Castes/Scheduled Tribes;
- (c) The total number of Judges appointed in the Supreme Couit and High Courts in the country during each of the last three years and the current year, Court-wise;
- (d) The totai number of vacant posts of Judges in the Supreme Court and the High Courts?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ)

(a) to (d) : A Statement showing the approved strength of Judges in the Supreme Court and the High Courts, total number of male and female Judges,number of Judges appointed during the last three years, and number of vacant posts of Judges, Court-wise, is enclosed. Appointment of the Judges of the Supreme Court and High Courts is made under Article 124 and 217 of the Constitution of India, respectively, which do not provide for reservation for any caste or class of persons and hence, no such data are maintained separately.The Government have,however,addressed letters to the Chief Ministers of the States and the Chief Justices of the High Courts, from time to time, impressing upon them the need to give representation to persons from the Bar, belonging to Scheduled Castes.Scheduled Tribes, Other Backward Classes,Minorities and amongst Women, who are suitable for appointment as High Court Judges.